

**STAFF WELFARE REVIEW COMMITTEE
REPORT**

552. SHRI V. M. CHORDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have considered the Staff Welfare Review Committee Report;

(b) if so, what action has been taken by Government on the recommendations made by the said committee relating to the appointment of Assistant Welfare Officers, opening of a Central Consumer Cooperative Stores, appointment of Committees of residents in various colonies, financial assistance to Benevolent Funds and Canteens, Railway concession and opening of a holiday home for Government employees in Simla and providing certain amenities in Government quarters in the D.I.Z. area?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI MARAGATHAM CHANDRA-SEKHAR): (a) and (b) The recommendations made by the Staff Welfare Review Committee are under consideration in consultation with the Ministries concerned.

WELFARE SUB-COMMITTEES IN GOVERNMENT COLONIES

553. SHRI V. M. CHORDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Chief Welfare Officer had appointed Welfare Sub-Committees in each Government colony in New Delhi under the Chairmanship of Under Secretary (Welfare);

(b) if so, whether any such committee was appointed in the Gole Market area also; and

(c) if not, what steps are taken by Government to redress the day-to-day grievances of Government employees residing in this area?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI MARAGATHAM CHANDRA-SEKHAR): (a) to (c) Yes. Such Sub-Committees were set up, on a provisional basis, in August, 1960, in various localities including Gole Market area. Since then Welfare Clubs/Associations have started functioning in various localities and are ventilating the grievances of the Government employees.

CRASH OF INDIAN AIR FORCE JET

213. SHRI BANSI LAL: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that an Indian Air Force jet crashed in the first week of July 1962, somewhere in Madhya Pradesh;

(b) if the answer to part (a) be in the affirmative, whether Government have set up an enquiry committee, if so, who are the personnel of the committee;

(c) by when the committee is expected to submit its report; and

(d) what compensation Government propose to give to the relations of the victims?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. RAGHURAMAIAH): (a) Yes.

(b) A Court of Inquiry consisting of the following officers has been set up:—

Gp. Capt. R. S. Shipurkar Wg. Cdr.
Jaspal Singh Sqn. Ldr. D. N.
Sharma Sqn. Ldr. M. S. Rege Sqn.
Ldr. H. F. Gutta Fit. Lt. M. G.
Pannani

(c) The report of the Court of Inquiry is expected shortly.

Transferred from the 9th August, 1962.